

their subscription for at least three months during the period of six months immediately preceding the reckoning.

- (3) A union may claim to be recognised as a representative union for an industry in a local area if it has a membership of at least 25% of the workers of that industry in that area.
- (4) When a union has been recognised, there should be no change in its position for a period of two years.
- (5) Where there are several unions in an industry or establishment, the one with the largest membership should be recognised.
- (6) A representative union for an industry in an area should have the right to represent the workers in all the establishments in the industry, but if a union of workers in a particular establishment has a membership of 50% or more of the workers of that establishment it should have the right to deal with matters purely local interest such as, for instance, the handling of grievances pertaining to its own members. All other workers who are not members of that union might either operate through the representative union for the industry or seek redress directly.
- (7) In the case of trade Union federations which are not affiliated to any of the four central organisations of labour, the question of recognition would have to be dealt with separately.
- (8) Only unions which observed the Code of Discipline would be en-

titled to recognition.

Scheduled Caste Status to Christian Dalits

453. SHRI RAMESHWAR PRASAD:
Will the Minister of WELFARE be pleased to state:

(a) the reasons for denying the Scheduled Caste status to the christian dalits even though they are as much oppressed as New-Baudh dalits are;

(b) whether Government have any proposal to extend Scheduled Caste status to the christian dalits; and

(c) if so, the details thereof;

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) According to the Constitution (Scheduled Castes) Order, 1950 amended upto date "no person who professes a religion different from the Hindu, the Sikh or the Buddhist religion shall be deemed to be a member of Scheduled Caste". In view of this Christian converts cannot be treated at par with Neo-Buddhists.

(b) and (c). Further action, if any, could be taken only after examining all the issues involved.

[English]

River Water Share for Punjab

454. SHRIMATIBIMAL KAURKHALSA:
Will the Minister of WATER RESOURCES be pleased to state:

(a) the quantity of river water available to Punjab before the reorganisation of the State of Punjab in 1966;

(b) the details of the availability of water

from the rivers Ravi, Beas, Sutlaj, Ghaghar, Markanda and Yamuna to Punjab;

(c) whether shortage of water is likely to convert Punjab into a desert; and

(d) if so, the steps proposed to be taken

by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The availability of river waters to Punjab before and after reorganisation of the State is as under:—

Rivers	For erstwhile Punjab prior to 1966 (Mm3)	For reorganised Punjab after 1966 (Mm3)	Remarks
1	2	3	4
(i) Ravi & Beas (as per 1955 and 1981 agreements respectively)	11319 +395*	7645 +395*	
(ii) Sutlej (based on 1959 Bhakra Nangal agreement)	15240	9926	
(iii) Yamuna (Actual use)	4537	—	Benefitted areas went to Haryana after 1966
(iv) Ghaggar including Approx. Markanda river (Actual use)	375	—	

: Pre-partition use by Punjab in Shah Nahar Canal.

(c) No, Sir. Over 89% of the net sown area in Punjab is reported to be under irrigation with an irrigation intensity of 17%.

(d) Does not arise.

Report of the Committee on Electropathy

455. SHRI JAGANNATH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Inquiry Committee on Electropathy/Electro-Homeopathy System of Medicine has submitted its report;

(b) if so, the action taken on the recommendations made by the Committee; and

(c) if not, the reasons for delay in submitting report?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) No, Sir.

(b) The Question does not arise.

(c) The proceedings of the Inquiry Committee have been completed and the delay is mainly due to the fact that the Committee was examining the various evidences and the (documents produced before it vis-a-vis its relationship to Homeopathic System which has to be examined carefully.

EPF Advance cases pending with Regional Provident Fund Commissioner, Delhi

456. SHRI SA' JU PRASAD SAROJ: Will the Minister of LABOUR be pleased to refer to the reply given on 25 April, 1990 to Ustarred Question No. 6441 regarding EPF

advance cases pending in Commissioner Office, Delhi and state:

(a) the number of applications received by Karampura Sub-Accounts Office of the Regional Provident Fund Commissioner, New Delhi for grant of advance for dwelling sites under the EPF scheme during the last three years;

(b) the number of cases where second instalment of loans has been released without the production of title deed by the subscriber but only on the basis of power of attorney; and

(c) the number of cases where the second instalment has been withheld despite the subscribers submitting the power of attorney and other relevant documents and if so, reason thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) 102 applications were received.

(b) Nil

(c) It has been reported that payment of advance has been withheld in one case, on account of non-submission of title-deed by the applicant.

Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad

457. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether proper authorisation has not been sent to the judge of the Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad, crippling that court for more than six months; and

(b) if so, the reasons therefor and the steps taken thereon?